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Title: Reported illegal deportation of bonafide Indian Muslims from Arunachal Pradesh, Nagaland and Mizoram.

SHRI ANWAR HUSSAIN (DHUBRI): Thank you, Sir. I draw the attention of the House to a matter of utmost concern. During the last one-and-a-half months, 6,000 people from Arunachal Pradesh, 2,000 people from Nagaland and 500 people from Mizoram – all of whom are Muslims – were forced to leave these States as they have been branded as Bangladeshis. They had all inner-line permits and were settled there for more than ten to thirty years. The student organizations and some chauvinistic and communal forces have driven them out. It is very unfortunate that the State Governments of Arunachal Pradesh, Nagaland and Mizoram kept mum and did not do anything and encouraged those chauvinistic and communal forces. In the subsequent cases, they were driven into Assam and the Government of Assam verified the citizenship of all these 8,500 people and found them to be *bona fide* Indian citizens.

MR. CHAIRMAN : It is a very serious issue. You cannot do it in a 'Zero Hour' mention. It is a very important matter.

SHRI ANWAR HUSSAIN : Sir, please let me complete. Let me explain and say what it is the problem.

MR. CHAIRMAN : This is a very serious matter, not to be taken up in a 'Zero Hour' mention. Because of you that I am here. Please be brief.

SHRI ANWAR HUSSAIN : Thank you, Sir. I am narrating the problem.

The Chief Minister of Assam went to the extent of saying that if anybody can prove anybody of them to be a Bangladeshi he would resign from the Chief Ministership. This is the case.

MR. CHAIRMAN : Please conclude. You cannot do it in a 'Zero Hour' mention.

SHRI ANWAR HUSSAIN : I would urge upon the Government to ensure that law should not be taken by any organization or chauvinistic and communal forces. I also urge upon that all these people who have been driven away should be resettled there and the compensation for their shops, business establishments, godowns and houses be given.